Sl. No.	State	Mental Retardation
24.	Sikkim	516
25.	Tamil Nadu	100847
26.	Tripura	4307
27.	Uttar Pradesh	181342
28.	Uttarakhand	11450
29.	West Bengal	136523
30.	Andaman and Nicobar Islands	294
31.	Chandigarh	1090
32.	Daman and Diu	176
33.	Dadra and Nagar Haveli	180
34.	Lakshadweep	112
35.	Puducherry	2335
	Total	1505624

Inclusion of Mallah community in Scheduled Caste lists

2027. DR. ANIL KUMAR SAHANI: SHRIMATI KAHKASHAN PERWEEN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- whether the Ministry has received any proposal from Bihar for inclusion of communities in Scheduled Caste list, if so, the details and present status thereof;
- (b) whether proposal of the State Government of Bihar for inclusion of Mallah caste in the list of Scheduled Castes are pending with Government, if so, the reasons threrefor; and
- the time by which Mallah community is likely to be accorded Scheduled Caste status?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) Proposals of Mallah, Nai, Rajbhar, Dhanuk, Khatwe and Bind communities were received during last three years for their inclusion in the list of Scheduled Castes of Bihar. The above proposals have been processed in accordance with Modalities. Proposals of Mallah, Nai and Rajbhar communities have been sent to Registrar General of India (RGI) for comments. As proposal in respect of Bind community was not supported by RGI, accordingly it has been returned to the State Government to review or further justify their recommendation in the light of observations of RGI. Proposals of Dhanuk and Khatwe communities have been returned to the Government of Bihar for furnishing ethnographic information, in support of their recommendation.

(c) As any amendment in the list of SCs can be made only by an Act of Parliament in view of clause (2) of Article 341 of Constitution of India, no time frame can be assigned in the matter.

Rehabilitation of Manual Scavengers

2028. SHRI B. K. HARIPRASAD: SHRI D. P. TRIPATHI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has recently revised the Central Sector Self Employment Scheme for Rehabilitation of Manual Scavengers (SRMS), if so, the salient features of the revised scheme;
- (b) whether Government has launched awareness campaigns to educate the existing Manual Scavengers regarding the benefits of the scheme, if so, the details thereof; and
- (c) the steps taken/proposed to be taken by Government to ensure effective implementation of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 by all the States/Union Territories?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) Self Employment Scheme for Rehabilitation of Manual Scavengers (SRMS) has been revised w.e.f. November, 2013 to provide the following benefits to the identified Manual Scavengers:

- (i) One time cash assistance of ₹ 40000/- each to identified Manual Scavengers
- (ii) Loan for employment generating activities at concessional rates of interest and with capital and interest subsidy; and
- (iii) Skill Development Training to eligible and willing Manual Scavengers and their dependants with stipend of ₹ 3000/- per month.
- (b) National Safai Karamcharis Finance and Development Corporation (NSKFDC) which is implementing agency for SRMS has been organizing interaction-